

**BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA**

**M.A. No.13/2024/EZ**

**In**

**Original Application No.19/2021/EZ**

**Ravi Shankar Mandal**

**Applicant(s)**

**Versus**

**Union of India & Ors.**

**Respondent(s)**

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**Filed by: -  
Aishwarya Rajyashree  
Advocate  
State of Jharkhand**



**BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA**

**M.A. No.13/2024/EZ**

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**Respondent(s)**

**Affidavit of the Principal Secretary, Forest, Environment and Climate Change Department, Government of Jharkhand–Cum–Chairman, Joint Committee constituted by the Tribunal in compliance of the order dated 18/03/2024.**

I, Vandana Dadel, W/o of Sri Sanjay I. Bara presently posted as the Principal Secretary, Forest, Environment and Climate Change Department, Government of Jharkhand and am duly competent to swear this affidavit and do

here by solemnly state and affirm as follows: -



1. That, at present, I am working and posted as the Principal Secretary, Forest, Environment and Climate Change Department, Government of Jharkhand and as such, I am well acquainted with all the facts and circumstances of this case.
2. That, I have gone through the order dated 18/03/2024 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata and have understood the contents therein.
3. That, I am duly competent to swear this affidavit. Further, it is stated that I have gone through the relevant files and records in the present case.
4. That, the instant M.A. was taken up *Suo moto* by the Eastern Zone Bench of Hon'ble NGT on 18/03/2024 and the Hon'ble Tribunal was pleased to issue directions to the Railway Respondents as well as the Additional Chief Secretary, Forest, Environment and Climate Change Department, Government of Jharkhand, who was the Chairman of the Joint Committee constituted by the Tribunal, to file their affidavits showing compliance in terms of the timelines given in the Action Taken Report within four weeks.
5. That, it is humbly stated and submitted that in view of the above a meeting was convened under the Chairmanship of the Principal Secretary, Department of Forest, Environment and Climate Change, Government of Jharkhand on 03/04/2024 and the Deputy Commissioner, Dumka along with the Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumka were directed to jointly inspect the Dumka Goods Shed with assistance of WBPDC & Railways officials and submit the Current Compliance Status Report in terms

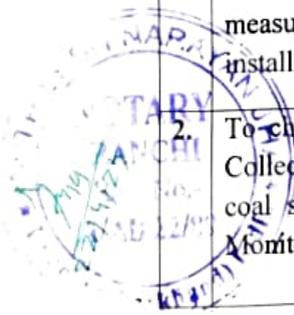


of the timeline given in the Action Plan prepared by the Joint Committee duly constituted by Hon'ble NGT, EZ Bench, Kolkata. The Minutes of the Meeting was issued vide Memo. no. 1313 dated 09/04/2024.

Photocopy of the Memo. no. 1313 dated 09/04/2024 is enclosed and marked herewith as **Annexure – 'A'**.

6. That, it is humbly stated and submitted that the Deputy Commissioner, Dumka and the Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumka jointly inspect the Dumka Goods Shed with assistance of WBPDCCL & Railways officials and had submitted the Current Compliance Status Report in terms of the timeline given in the Action Plan prepared by the Joint Committee duly constituted by Hon'ble NGT, EZ Bench, Kolkata vide Letter No. 636 dated 10/04/2024. The Current status as submitted vide above said letter is tabulated below for the sake of brevity: -

<b>A. Measures to be adopted by the Railways: - (Asansol Division Eastern Railways)</b>	
<b>Action Plan</b>	<b>Compliance</b>
1. To install PTZ Camera in Phulo-Jhano Chowk, St. Xavier's School, Netur pahadi Chowk and covering the entire premises of Dumka Goods Shed for continuous monitoring of the Goods Shed premises and operation of the Pollution Control measures. Especially, a PTZ camera be installed covering the St. Xavier's School.	<b>PTZ cameras are installed at Xavier School, Natur pahari (At a entry point of railway siding) and at the weighbridge located in Dumka Goods Shed. However, PTZ camera are not installed at Phulo Jhano Chowk.</b>
2. To check the feasibility and install Dust Collector and send air quality report of the coal siding and surrounding area to the Monitoring Committee and JSPCB.	<b>A PM10 analyzer has been installed at the railway siding to monitor PM10 levels, with its online connectivity provided to the JSPCB server. However, a dust collector has not been</b>



		installed at the railway siding in accordance with the aforementioned conditions.
3.	To install GI Sheets of height 20 to 25 feet between Coal Siding Railway Line No. 05 and 06 to prevent the dust / air borne particles from the siding area from entering into the passengers' area.	The GI sheet, with a height ranging from 20 to 25 feet, has not been installed between coal siding railway line no. 05 and 06 to prevent the dust and airborne particles from the siding area from entering into the passenger area.
4.	To install 08 (eight) additional water sprinklers to prevent air pollution in the North side of the Railway Station and to install 15 water sprinklers on the side of stone chips siding to control the dust particles from being air-borne.	07 Nos. of fog mist cannon are installed and functional in the north direction, and 03 more fog mist cannon are to be installed in the same direction. However, no water sprinklers have been installed on the side of stone chips siding to control the dust particles.
5.	To close the gap from the ground in the boundary wall situated by the side of St. Xavier's School to prevent the dust / air borne particles from the siding area from entering into the School premises.	The gap between the ground and the boundary wall situated at Xavier School has been closed.
6.	To construct the pucca approach road to and from the coal siding and wharf area where transportation, loading and unloading of the mineral (Coal, Stone etc.) takes place between railway line number 05 and 06 to control the re-suspended dust / air borne particles from being air-borne.	A blacktop road has been constructed from Neturpahadi to the weighbridge located in Dumka Goods Shed. However, a pucca approach road has not been constructed in the wharf area and the space between railway line no. 05 and 06 to mitigate the dispersion of re-suspended dust and airborne particles.

**B. Measures to be adopted by the WBPDCCL: -**

1.	To arrange three additional water sprinklers (Vehicular) for sprinkling on coal transportation route from Manjhi Pahari via Phulo Jhano Chowk to Natur Pahari and nearby populated areas till railway siding. An arrangement to be made in such a way that behind each vehicular water sprinkler HEMM should be moving.	04 Nos. of Movable water tanker are deployed for sprinkling of water on the coal transportations route from Manjhi Than via Phulo Jhano Chowk to Natur Pahari.
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2.	To install high Mast Light at Netur pahadi Chowk and near the populated areas where sufficient lighting is not there, to prevent the chances of accident.	<b>High mast lights have been installed only at Neturpahadi to prevent the chances of accidents.</b>
3.	To develop the wheel washing & vehicle wetting facility in Mouza – Guhiyajori having Khata No. – 27, Dag No. – 470 over an area of 11.50 Decimils for the transportation vehicles before entering the populated area of Dumka town.	<b>The wheel washing and vehicle wetting facility has not been developed at the specified location.</b>
4.	To procure the Mechanical Road Sweeping Machine for road sweeping from Manjhi Than via Phulo Jhano Chowk to Natur Pahari to prevent the dust / air borne particles from being airborne.	<b>The mechanical road sweeping machine has been procured, and it is being operated twice daily, along the route from Manjhi Than via Phulo Jhano Chowk to Natur pahari.</b>
5.	To carry out transportation of coal in two trips only per vehicle in 24 hours' time / daily basis.	<b>Being complied.</b>
<b>C. Measures to be adopted by Other Stakeholders: -</b>		
1.	To carry out the work of tree plantation in the west and north-west direction in the vicinity of the traffic road, Netarpahadi Chowk etc.	<b>4000 nos. of tree plantation has been done.</b>
2.	To plant 4000 nos. of gabion bamboo plantation in and around Rashikpur Area, Dumka and its maintenance for 4 years.	<b>Complied.</b>
3.	To develop the Grievance Redressal System with a control room and publicize the same.	<b>Phone no. +917061725625 have been allotted for WhatsApp and audio call purpose for Grievance Redressal system. And the responsibility of its monitoring is done by the District Control Room, Dumka.</b>
4.	To revise DEP in light of the Hon'ble NGT order.	<b>Complied.</b>
5.	To get the proposal for installing Water / Mist sprinklers from the schools and other sensitive location, if any. The installation & management of water / mist sprinklers will be done by the concerned schools and their management.	<b>Proposals for the installation of water / mist sprinklers have been received from five educational institutions. Furthermore, in accordance with the Deputy Commissioner's letter numbered 288, dated 09/04/2024,</b>



		instructions have been given to the Executive Engineer of the Special Division for the physical verification and assessment of the quantity of water / mist sprinklers to be installed at all ten sensitive locations, along with the Detailed Project Report (DPR).
6.	Continuous monitoring of the measures being taken for pollution prevention in coal siding and surrounding periphery.	Complied.

Photocopy of Letter No. 636 dated 10/042024 is annexed and marked as **Annexure – ‘B’**.

7. It is humbly stated and submitted that due to the partial compliance in some of the points of the Action plan, a direction has been issued to DRM, Asansol Eastern Railway Division and West Bengal Power Development Corporation Ltd. (WBPDC) to ensure the full compliance at the earliest vide letter No.-1458 dated-19.04.2024

Photocopy of Letter No.-1458 dated-19.04.2024 is annexed and marked as **Annexure – ‘C’**.

8. That, this Affidavit is filed bonafide and in the interest of justice.

9. That the statement made in forgoing paragraphs are true to my knowledge in and they are true copy of its original.

*Vandana Dadel*  
DEPONENT



**VERIFICATION:**

Verified at Ranchi on this the day of 22<sup>nd</sup> April, 2024 that the averments & facts stated herein above are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

*Vandana Dadel*

DEPONENT

Issued under Notaries Act  
of Notaries R. 1956 by Govt.  
Jharkhand, Ranchi, India

Ref.No. 339 Date 22 APR 2024

*Mithilesh Narayan Jha*  
NOTARY PUBLIC  
RANCHI  
*22/4/2024*



Minutes of Meeting of the Joint Committee held on 03/04/2024 in the Office Chamber of the Principal Secretary, Forest, Environment & Climate Change Department, GoJ in compliance of the directions issued by the Hon'ble NGT, Eastern Zone Bench, Kolkata in its order dated 18/03/2024 in M. A. No. 13/2024/EZ in O. A. No. 19/2021/EZ in the matter of Ravi Shankar Mandal Vs Union of India and Others.

## Attendees:

- i. Smt. Vandana Dadel, Principal Secretary, Forest, Environment and Climate Change Department, GoJ – Cum – Chairman, Joint Committee.
- ii. Sri Yatindra Kumar Das, Member Secretary (MS), Jharkhand State Pollution Control Board (JSPCB) – Cum – Member Secretary, Joint Committee.
- iii. Sri Raju Ranjan Roy, Special Secretary, Forest, Environment and Climate Change Department, GoJ.
- iv. Sri Anjaneyulu Dodde, Deputy Commissioner, Dumka (Through VC).
- v. Sri Marshall A Silva, Sr. Divisional Commercial Manager, Asansol Division, Eastern Railways.
- vi. Sri Toufic Aslam, Scientist C, CPCB Regional Directorate, Kolkata.
- vii. Sri Om Prakash, DFO (Administration), Representative of Principal Chief Conservator of Forests (HoFF), Jharkhand.
- viii. Sri Alope Kumar Nath, Consultant (Mining), West Bengal Power Development Corporation Limited, Kolkata.
- ix. Sri Premjit Anand, Consultant (Forest), West Bengal Power Development Corporation Limited, Kolkata.
- x. Sri Kamalakant Pathak, Section Head, Dumka (JSPCB).

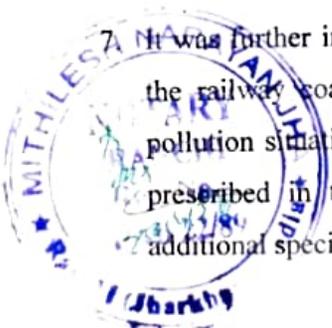
1. At the outset of the meeting the Member Secretary, JSPCB – Cum – Member Secretary of the Joint Committee briefed the members about the order dated 27.02.2023 in O. A. No. 19/2021/EZ in the matter of Ravi Shankar Mandal Vs Union of India and Others and the order dated 18/03/2024 in M. A. No. 13/2024/EZ in O. A. No. 19/2021/EZ in the matter of Ravi Shankar Mandal Vs Union of India and Others passed by the Hon'ble National Green Tribunal (NGT), Eastern Zone Bench (EZB), Kolkata. It was further informed that the grievance in this application was against operation of railway coal stockyard in the densely populated area of Rasikpur, Ward No. 1, Dumka in Jharkhand in violation of environmental norms resulting in continuing damage to the environment.

The Member Secretary, JSPCB informed that a Joint Committee has been constituted by the Forest, Environment and Climate Change Department, GoJ vide Notification No. 1270 dated 10/04/2023.



3. The Member Secretary, JSPCB further informed that the Hon'ble NGT had imposed an Environmental Compensation (EC) of INR 10 Crores on the railways and the same has been deposited with the JSPCB. EC to be utilized for restoration measures by the joint Committee headed by the ACS, Forest, Environment and Climate Change Department, GoJ. The Committee had submitted its Report along with the Action Plan of November 2023 before the Hon'ble Tribunal in compliance to the directions issued vide order dated 27.02.2023 of the Hon'ble NGT, EZB, Kolkata in December 2023.
4. It was further informed by the Member Secretary, JSPCB that the Hon'ble NGT in its order dated 18/03/2024 has directed the Additional Chief Secretary, Forest, Environment and Climate Change Department, Government of Jharkhand, who was the Chairman of the Joint Committee constituted by the Tribunal, to file his affidavit showing compliance in terms of the timelines given in the Action Taken Report within four weeks.
5. The Member Secretary, JSPCB further informed that a meeting under the chairmanship of Hon'ble MoS, MoEF&CC was held on 22/12/2023 at 04:00 PM w.r.t. the "Issue of Pollution due to Coal transport in and around Dumka City of Jharkhand.". The issue of fund disbursement to WBPDCCL was discussed in the meeting and it was opined that fund for remedial purpose may directly be given to the local bodies instead of WBPDCCL however WBPDCCL may use its own fund to promote measures for environment protection and remediation in the affected area. The Joint Committee constituted by Hon'ble NGT in the matter of O.A. 19/2021/EZ shall review fund allocation to WBPDCCL in view of Polluter's pay principle. Moreover, it was directed that a joint team of official(s) from CPCB, SPCB and Railways shall visit the railway coal stockyard and surrounding area in Dumka to assess the air pollution situation and action taken by stakeholders. In view of ensuring electricity production and supply by WBPDCCL, existing CTO of M/s Dumka Goods Shed may be extended. However, new conditions for safeguarding the environment may be prescribed in the consent by JSPCB on the basis of recommendations of this joint visit report.
6. The Member Secretary, JSPCB informed that the Consent to Operate (CTO) to the Dumka Goods Shed was issued by the Board vide Ref No. JSPCB/RO/DMK/CTO-16006226/2024/87 Dated: 01/04/2024 valid till 31/12/2024, for product and capacity - Loading and Unloading of Stone Chips - 1,85,000 MT/Month and Coal - 6,25,000 MT/Month.

7. It was further informed that a joint team of official(s) from CPCB, SPCB and Railways visited the railway coal stockyard and surrounding area in Dumka on 13.01.2024 to assess the air pollution situation and action taken by stakeholders and to suggest new conditions that may be prescribed in the Consent by SPCB for safeguarding the environment and has suggested additional specific conditions. One Specific condition that requires discussion is as below: -



4. Plan shall be submitted to develop wheel washing facility for trucks leaving the coal yard. (10)

(this location is preferable for wheel washing facility than the town entry point suggested by the NGT committee and therefore may be first discussed by Railways with the committee)"

**After deliberations and subsequent discussions, the following directions were given: -**

a) WBPDCCL shall submit the details of work carried out by them w.r.t. the fund disbursed to them for carrying out work in line with the Action plan prepared by the Joint committee and shall submit the Utilization Certificate of the same and hand over all the machineries (i.e. Mechanical Road Sweeping Machine, Vehicular Water Sprinklers etc.) and transfer the remaining fund to the Deputy Commissioner, Dumka. The Deputy Commissioner, Dumka shall oversee the further implementation / depute an agency for the same.

**(Action By: WBPDCCL and DC, Dumka)**

b) All the concerned stakeholders shall submit their compliance report to the DC, Dumka so that it may be incorporated in the Current Compliance Status Report to be submitted as per point 'a'.

**(Action By: All stakeholders)**

c) A land shall be identified near the Goods Shed area for developing wheel washing facility for trucks leaving the coal yard and development of the facility.

**(Action By: WBPDCCL and DC, Dumka)**

d) The Current Compliance Status Report of Dumka Goods Shed, jointly may be done by the Deputy Commissioner, Dumka along with the Regional Officer, JSPCB Regional Office – Cum – Laboratory, Dumka with assistance of WBPDCCL & Railways officials, in terms of the timeline given in the Action Plan prepared by the Joint Committee duly constituted by Hon'ble NGT, EZ Bench, Kolkata may be submitted to the Forest Dept. by 11/04/2024.

**(Action By: DC, Dumka and RO, Dumka, JSPCB)**

The meeting concluded with the vote of thanks to the Chair.

Sd/-

**(Vandana Dadel)**

Principal Secretary

Forest, Environment & Climate Change  
Department, Govt. of Jharkhand – Cum –  
Chairman, Joint Committee

Memo No.-7/Praya.Pradu(Vad)-15/2021- 1313 Ranchi, Dated:- 09/4/24

Copy to-PCCF, Jharkhand/Member Secretary, JSPCB, Ranchi/DC, Dumka/DRM, Eastern Railway, Asansol Division/Chairman-cum-MD, West Bengal Power Development Corporation/Sri Toufic Aslam, Scientist C, CPCB Regional Directorate, Kolkata/Regional Officer, Dumka JSPCB for information & necessary action.



(Raju Rajjan Roy)  
Special Secretary,

Forest, Environment & Climate Change  
Department, Govt. of Jharkhand



# झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,

क्षेत्रीय कार्यालय सह प्रयोगशाला, दुमका।

पत्रांक :- 636

दिनांक :- 10/04/2024

प्रेषक:

- क्षेत्रीय पदाधिकारी,  
दुमका।

सेवा में,

सदस्य सचिव,  
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,  
राँची।

विषय :- Submission of Current Compliance Status Report of Dumka Goods Shed for compliance of the Hon'ble NGT order dated 18/03/2024 in M.A. No. 13/2024/EZ in O.A. No. 19/2021/EZ के संबंध में।

प्रसंग :- बी० 827 राँची, दिनांक 26.03.2024.

महाराय,

उपर्युक्त विषयक एवं प्रसंगिक पत्र के आलोक में सूचित करना है कि दुमका गुड्स शेड से संबंधित अद्यतन निरीक्षण प्रतिवेदन संलग्न कर आवश्यक कार्रवाई हेतु भेजी जा रही है।

विश्वासभाजन,

✓ अनु० :- यथो०।

12/2  
10/4/24  
क्षेत्रीय पदाधिकारी,  
दुमका।



Current compliance report of Dumka Goods shed, in terms of timeline given in the action plan prepared by the joint committee duly constituted by Hon'ble NGT, EZ Bench Kolkata in O.A. No. 19/2021/ EZ in the matter of Ravi Shankar Mandal Vrs. Union of India and others.

In light of the compliance of direction of meeting of minutes of joint committee held on 03/04/2024 in the office chamber of the principal Secretary, Forest Environment & Climate Change Department, GOJ in compliance of the direction issued by the hon'ble NGT, EZ Bench Kolkata in its order dated 18/03/2024 in M.A No. 13/2024/EZ in O.A No. 19/2019/EZ the matter of Ravi Shankar Mandal Vrs. Union of India and others, Dumka Goods shed was inspected on 09.04.2024 by the following officials:-

- i. Sri Anjaneyulu Dodde, Deputy Commissioner, Dumka
- ii. Sri Pitambar Singh Kherwar, Superintendent of Police, Dumka
- iii. Sri Satwik Vyas, Divisional Forest Officer ,Dumka
- iv. Sri Rajiv Kumar, Additional Collector, Dumka
- v. Sri Ravi Kumar , Assistant Scientific Officer, JSPCB, Regional Office Dumka,
- vi. Sri Ravinder Meesa, VP, BGR
- vii. Sri Alok Kumar Nath, Consultant WBPDC
- viii. Sri Sanjay Kumar, GSS, Goods Shed Dumka Railway Station.

**During inspection following observation were found:-**

<b>A. Measures to be adopted by the Railways: - (Asansol Division Eastern Railways)</b>		
	<b>Action Plan</b>	<b>Compliance</b>
1.	To install PTZ Camera in Phulo-Jhano Chowk, St. Xavier's School, Neturpahadi Chowk and covering the entire premises of Dumka Goods Shed for continuous monitoring of the Goods Shed premises and operation of the Pollution Control measures. Especially, a PTZ camera be installed covering the St. Xavier's School	PTZ cameras are installed at Xavier School, Natur pahari ( At a entry point of railway siding) and at the weighbridge located in Dumka Goods Shed. However, PTZ camera are not installed at Phulo Jhano Chowk.
	To check the feasibility and install Dust Collector and send air quality	A PM10 analyzer has been installed at the railway siding to

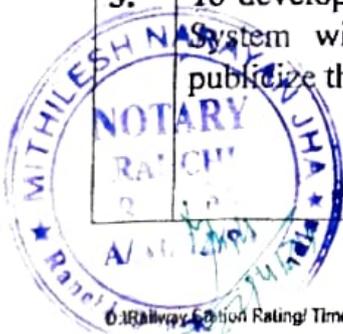


	report of the coal siding and surrounding area to the Monitoring Committee and JSPCB.	monitor PM10 levels, with its online connectivity provided to the JSPCB server. However, a dust collector has not been installed at the railway siding in accordance with the aforementioned conditions.
3.	To install GI Sheets of height 20 to 25 feet between Coal Siding Railway Line No. 05 and 06 to prevent the dust / air borne particles from the siding area from entering into the passengers' area.	The GI sheet, with a height ranging from 20 to 25 feet, has not been installed between coal siding railway line no. 05 and 06 to prevent the dust and airborne particles from the siding area from entering into the passenger area.
4.	To install 08 (eight) additional water sprinklers to prevent air pollution in the North side of the Railway Station and to install 15 water sprinklers on the side of stone chips siding to control the dust particles from being air-borne.	07 Nos. of fog mist cannon are installed and functional in the north direction, and 03 more fog mist cannon are to be installed in the same direction. However, no water sprinklers have been installed on the side of stone chips siding to control the dust particles.
5.	To close the gap from the ground in the boundary wall situated by the side of St. Xavier's School to prevent the dust / air borne particles from the siding area from entering into the School premises.	The gap between the ground and the boundary wall situated at Xavier School has been closed.
6.	To construct the pucca approach road to and from the coal siding and wharf area where transportation, loading and unloading of the mineral (Coal, Stone etc.) takes place between railway line number 05 and 06 to control the re-suspended dust / air borne particles from being air-borne.	A blacktop road has been constructed from Neturpahadi to the weighbridge located in Dumka Goods Shed. However, a pucca approach road has not been constructed in the wharf area and the space between railway line no. 05 and 06 to mitigate the dispersion of re-suspended dust and airborne particles.

**Measures to be adopted by the WBPDCCL: -**

To arrange three additional water sprinklers (Vehicular) for sprinkling on coal transportation route from Manjhi Than via Phulo Jhano	04 Nos. of Movable water tanker are deployed for sprinkling of water on the coal transportations route from Manjhi Than via Phulo
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	Chowk to Natur Pahari and nearby populated areas till railway siding. An arrangement to be made in such a way that behind each vehicular water sprinkler HEMM should be moving.	Jhano Chowk to Natur Pahari .
2.	To install high Mast Light at Netur pahadi Chowk and near the populated areas where sufficient lighting is not there, to prevent the chances of accident.	High mast lights have been installed only at Neturpahadi to prevent the chances of accidents.
3.	To develop the wheel washing & vehicle wetting facility in Mouza – Guhiyajori having Khata No. – 27, Dag No. – 470 over an area of 11.50 Decimils for the transportation vehicles before entering the populated area of Dumka town.	The wheel washing and vehicle wetting facility has not been developed at the specified location.
4.	To procure the Mechanical Road Sweeping Machine for road sweeping from Manjhi Than via Phulo Jhano Chowk to Natur Pahari to prevent the dust / air borne particles from being airborne.	The mechanical road sweeping machine has been procured, and it is being operated twice daily, along the route from Manjhi Than via Phulo Jhano Chowk to Natur pahari.
5.	To carry out transportation of coal in two trips only per vehicle in 24 hours time / daily basis.	Being complied.
<b>C. Measures to be adopted by Other Stakeholders: -</b>		
1.	To carry out the work of tree plantation in the west and north-west direction in the vicinity of the traffic road, Netarpahadi Chowk etc.	4000 nos. of tree plantation has been done.
2.	To plant 4000 nos. of gabion bamboo plantation in and around Rashikpur Area, Dumka and its maintenance for 4 years.	Complied.
3.	To develop the Grievance Redressal system with a control room and publicize the same.	Phone no. +917061725625 have been allotted for Whatsapp and audio call purpose for Grievance Redressal system. And the responsibility of its monitoring is done by the District Control Room,





पत्र संख्या-7/पर्या0प्रदू0(वाद)-15/2021-1458

व0प0, राँची, दिनांक-19/4/24

प्रेषक,

राजू रंजन राय,  
सरकार के विशेष सचिव।

सेवा में,

डी0आर0एम0,  
ईस्टर्न रेलवे, आसनसोल डिवीजन।अध्यक्ष-सह-प्रबंध निदेशक,  
वेस्ट बंगाल, पावर डेवलपमेंट कॉरपोरेशन लि0।

विषय:- माननीय NGT, कोलकाता में दायर वाद M.A. No-13/2024/EZ in O.A. No-19/2021/EZ में "Issue of Pollution due to coal handling, storage and transport in and around Dumka City of Jharkhand" के संदर्भ में दिनांक-18.03.2024 के पारित आदेश के पूर्ण अनुपालन के संबंध में।

महाशय,

निदेशानुसार उपर्युक्त विषयक वाद के संदर्भ में सूचित करना है कि माननीय NGT, कोलकाता में दायर वाद M.A. No-13/2024/EZ in O.A. No-19/2021/EZ में "Issue of Pollution due to coal handling, storage and transport in and around Dumka City of Jharkhand" में दिनांक-18.03.2024 के पारित आदेश का पूर्ण अनुपालन का निदेश Joint Committee की दिनांक-03.04.2024 की बैठक में दिया गया था।

प्रश्नगत वाद के अनुपालन के लिए उपायुक्त, दुमका द्वारा दिनांक-09.04.2024 बैठक आहूत करते हुए प्रतिवेदन समर्पित किया गया है। प्रतिवेदन में Action Plan के कई बिन्दुओं पर पूर्ण अनुपालन नहीं किया गया है।

अनुरोध है कि माननीय NGT के दिनांक-18.03.2024 के पारित आदेश एवं Joint Committee की दिनांक-03.04.2024 की बैठक में दिए गए निदेश का पूर्ण अनुपालन अविलंब सुनिश्चित करने की कृपा की जाय।

विश्वासभाजन

19/4/2024

(राजू रंजन राय)

सरकार के विशेष सचिव

ज्ञापांक-7/पर्या0प्रदू0 (वाद)-15/2021-1458 व0प0, राँची, दिनांक-19/4/24

प्रतिलिपि-सदस्य सचिव, झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद, राँची/उपायुक्त, दुमका को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

अनुरोध है कि प्रश्नगत वाद में माननीय NGT के पारित आदेश का पूर्ण अनुपालन सुनिश्चित करवाने की कृपा की जाय।

19/4/2024

सरकार के विशेष सचिव

